

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

IB-346/ND/18

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
23.04.2018.**

**NAME OF THE COMPANY: M/s. Ultimate Infracity Pvt. Ltd. V/s. M/s.
Bulland Buildtech Pvt. Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner:	Mr. Kushagra Bansal, Advocate
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For the Respondent:	None
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ORDER

Mr. Kushagra Bansal, Ld. Counsel for the Operational Creditor submits that a compromise has been effected between the parties. He has received the payment by way of post-dated cheques. He wishes to withdraw the present petition.

Dismissed as withdrawn.


(Deepa Krishan)
Member (T)


(Ina Malhotra)
Member (J)